

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No. 27268/2019

(Arising out of impugned final judgment and order dated 21-12-2017 in WC No. 22331/2016 21-12-2017 in WC No. 48530/2016 21-12-2017 in WC No. 22329/2016 passed by the High Court of Judicature at Allahabad)

M/S PHENIL SUGARS LIMITED

Petitioner(s)

VERSUS

CO OPERATIVE CANE DEVELOPMENT SOCIETY LTD. & ORS. Respondent(s)

(FOR ADMISSION and I.R. and IA No.121408/2019-CONDONATION OF DELAY IN FILING and IA No.121413/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.121416/2019-EXEMPTION FROM FILING O.T. and IA No.121412/2019-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No. 137453/2019 - EX-PARTE STAY and IA No. 137456/2019 - EXEMPTION FROM FILING O.T.)

WITH

SLP(C) No. 32225-32227/2018 (XI)

Date : 29-08-2023 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s)

Mr. Sanjeev Kumar Singh, Adv.
Mr. Kumar Dushyant Singh, AOR
Mr. Shighra Kumar, Adv.
Mr. Bhishm Pratap Singh, Adv.
Mr. Devansh Shekhar, Adv.
Ms. Subasri Jaganathan, Adv.

Mr. Manish K. Bishnoi, AOR
Mr. Narinder K Verma, Adv.
Ms. Prerana Sabharwal, Adv.

For Respondent(s)

Mr. Rana Mukherjee, Sr. Adv.
Mr. Rohit K. Singh, AOR
Mr. Pritam Bishwas, Adv.
Mr. Pushpendra Singh, Adv.
Mr. Samarth Mohanty, Adv.
Ms. Surabhi Guleria, Adv.

Mr. Prakhar Srivastav, Adv.
Mr. Aviral Saxena, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The matter be listed before a Bench of which one of us
(K. V. Viswanathan, J.) is not a member.

(NIDHI AHUJA)
AR-cum-PS

(VIRENDER SINGH)
BRANCH OFFICER